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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No. 376 of 1996

Cuttack this the 28th day of May, 1996.

NARAYANA PRASAD DAS

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APPLICANT

VRS.

UNION OF INDIA & OTHERS.

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RESPONDENTS

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not?

(N. SAHU)
MEMBER (ADMINISTRATIVE)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

O.A. No. 376 of 1996

Cuttack this the 28th of May, 1996

C O R A M:

THE HONOURABLE MR. N. SAHU, MEMBER (ADMINISTRATIVE)
NARAYAN PRASAD DAS, AGED ABOUT 47 YEARS,
SON OF LATE NITYANANDA DAS, MOTOR CAR DRIVER,
Doordarshan Kendra, Unit-1, Bhubaneswar,
District- Khurda. Applicant

By the Applicant : M/s. R. B. Mohapatra, N.R. Routray,
S. Sarkar, B. Nath, Advocates.

- Versus -

1. Union of India represented by
Secretary to Government of India,
Ministry of Information and Broadcasting,
New Delhi.
2. Director General, Doordarshan,
Mandi House, Copernicus Marg,
New Delhi-1.
3. Director, Doordarshan Kendra,
Bhubaneswar-5, Dist. Khurda.
4. The Member-Secretary,
Fifth Central Pay Commission,
Vigyan Bhavan, Annex, M. A. Road,
New Delhi-1.

Respondents

By the Respondents : Mr. Ashok Mohanty, Senior Standing
Counsel (Central).

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ORDER

MR. N. SAHU, MEMBER (ADMINISTRATIVE) :

Learned Counsel for the Applicant, Mr. R. B.
Mohapatra is present and has taken me through the brief.

In this application, the applicant is aggrieved for not taking him in the category of Technical Staff nor giving him promotion as per the promotion scheme settled by the Ministry of Personnel, Public Grievances and Pensions and to re-fix his scale of pay as technical staff on the basis of the advice of the 5th Central Pay Commission vide Office Memorandum dated 30th November, 1993. The Drivers' Association, Doordarshan Kendra, Bhubaneswar, had taken up this matter with the Director General, All India Radio, New Delhi on 31st December, 1993 vide Annexure-A/4. It has been pointed out to him that the Collectorate of Central Excise and Customs, Bhubaneswar by an order dated 15th December, 1994, vide Annexure-A/4, made some promotions of Motor Vehicle Drivers (Ordinary Grade) to officiate in the grade of Motor Vehicle Driver, Grade-I. In short, the Collectorate of Central Excise and Customs, Bhubaneswar had implemented the Scheme of Ministry of Personnel, Public Grievances and Pensions, as per Annexure- A/2. After this, by Annexure - A/5, dated 1st June, 1995, the Director General, Doordarshan Mandi House, Copernicus Marg, New Delhi informed the Director Doordarshan Kendra, Bhubaneswar-751 001 that in connection with implementation of promotion scheme for Staff Car

Drivers, as per the Ministry of Personnel, Public Grievances and Pensions scheme dated 30.11.1993 and consequential creation of posts of Grade II in the cadre of drivers, proposal has since been sent to the Ministry of Information and Broadcasting. The decision of the Ministry is awaited. By Annexure - A/6, the Drivers' Association of All India Radio and Doordarshan Kendra have made a representation to the Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi-110 001 on 29.12.1995 for taking necessary action to implement the time scale scheme at the earliest. They have also brought to the notice of the Director General about the implementation of this scheme by other Departments like that of the Collectorate, Central Excise and Customs, Bhubaneswar by its order dated 15.12.1994. In view of this, it has been requested that the Ministry should convey its decision at an early date. It is ~~under~~ the decision of the Ministry that disposal of this petition depends. The claim in this petition is to direct the Respondents to make a graded promotional scheme ^{to} include the motor car drivers in the technical category and to step up ~~of~~ their scale of pay as Motor Car Drivers in part with the Reserve Bank of India in accordance with the directions given by the Ministry

of Personnel, Public Grievances and Pensions, Government of India. This application, therefore, can be disposed of by giving a suitable direction to the Secretary to Government of India, Ministry of Information and Broadcasting, New Delhi.

I, hereby direct Respondent No.1 to examine the proposals sent to him by the Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi reference No. 5/2/94-S.II dated 01.06.1995, (Annexure-A/5) to the petition, and examine the said proposal and convey its decision to Respondent No.2 so that Respondent No.2 can inform to all other Kendras about this matter.

2. Respondent No.1 shall dispose of this matter within a period of 3(three) months from the date of receipt of a copy of this order.

3. The Original Application is disposed of accordingly at the admission stage.

4. Shri Ashok Mohanty, learned Senior Standing Counsel (Central) is present for the Union of India and is heard.


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(N. SAHU)
MEMBER (ADMINISTRATIVE)